

place where he is being held to anyone who may be nominated by him; amending the law of Evidence to shift the burden of proof on the officer having custody of the person in case of custodial crimes and mandatory judicial inquiry in case of death or disappearance of a person while in custody of the police."

The answer given above may please be read as follows :

"4. The Government introduced the Code of Criminal Procedure (Amendment) Bill, 1994 in the Rajya Sabha on 9th May, 1994. The Bill contains provisions to prevent/reduce the commission of custodial crimes, including *inter-alia* making it mandatory for the police to give information about the arrest of a person as well as the place where he is being held to anyone who may be nominated by him and mandatory judicial inquiry in case of death or disappearance of a person while in custody of the police".

of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to alert, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

13.17 hrs.

ELECTION TO COMMITTEE

Employees state Insurance Corporation.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : Sir, I beg to move :

"That in pursuance of Section 4(i)

13.18 hrs.

FORTY-FOURTH REPORT
BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : I beg to move :

"That this House do agree with the Forty-fourth Report of the Busi-